

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 597 of 2020

Shah Jahan Ansari @ Shah Jahan ... Petitioner

Versus

1. The State of Jharkhand

2. Rajina Khatoun ... Opposite Parties

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CORAM:HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Arwind Kumar, Advocate

For the State : Mrs. Srabani Sanyal, A.P.P.

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Order No. 04

Dated 08<sup>th</sup> July, 2020

Heard the learned counsel appearing for the respective parties. None appears on behalf of O.P. No. 2 in spite of valid service of notice.

The petitioner apprehends his arrest in connection with Complaint Case No. 2168 of 2018, pending before the Court of learned Judicial Magistrate, 1<sup>st</sup> Class, Giridih.

The marriage of the complainant was solemnized with the petitioner. It has been alleged that there was a demand of Rs. 15,000/-cash and a television and on non-fulfillment of which, she was subjected to torture. It has been further alleged that the petitioner has solemnized another marriage.

Learned counsel for the petitioner submits that the allegations are general and omnibus in nature. He has further submitted that the petitioner has not solemnized another marriage and in fact he is ready and willing to keep the complainant with him with full dignity and honour.

Learned A.P.P. has opposed the prayer for bail made by the petitioner.

It appears from the complaint petition itself that specific allegation of demand of dowry and solemnizing a second marriage has been attributed to the petitioner.

In such view of the matter, therefore, I am not inclined to extend the privilege of anticipatory bail to the petitioner. Accordingly, the prayer for anticipatory bail made by the petitioner is rejected.

(RONGON MUKHOPADHYAY,J.)